

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 409 of 2018**

**IN THE MATTER OF:**

**Jainarayan Pusaram Karwa & Anr.**

**...Appellant**

**Versus**

**Mukund Subhash Karwa & Ors.**

**...Respondents**

**Present:**

**For Appellant :                    Mr. Manu Aggarwal, Advocate**

**ORDER**

**12.12.2018**            Having heard the learned counsel for the appellant, we are not inclined to interfere the order dated 1<sup>st</sup> November, 2018. However, as we find that the applications are still pending since 2014, we expect that the Tribunal will dispose of the applications as early as possible. The parties should not be allowed unnecessary adjournments. The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ JusticeBansi Lal Bhat ]  
Member(Judicial)

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